

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH , PUNE**

**MISC.APPLICATION NO.01/2024 (WZ)
[Earlier Misc.Application No.03/2024(PB)]**

In

**ORIGINAL APPLICATION NO.33/2024 (WZ)
[Earlier Original Application No.343/2021 (PB)]**

Madhura Rajesh Tawde

---Applicant

Vs

State of Maharashtra & Ors

---Respondents

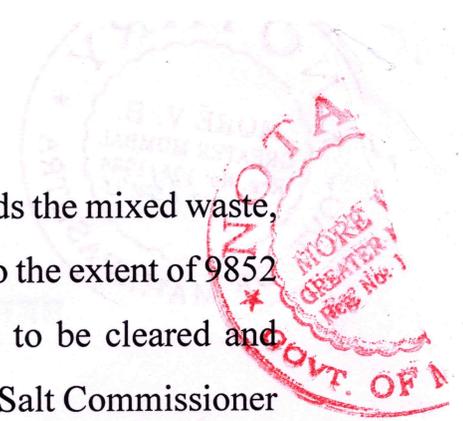
**Additional Affidavit on behalf of Respondent Nos.6 & 8 -
Maharashtra Pollution Control Board**

I, Pratap Jagtap, Age-adult, Occupation -Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-I, having my office address at Kalpataru Point, 2nd Floor, Near Sion Circle, Sion (East), Mumbai-400 0 21 do hereby state on solemn affirmation as under:-

1. I am filing this Additional Affidavit on behalf of Respondent Nos.6 & 8-MPCB in compliance of the Order dated 23/9/2025 passed by this Hon'ble NGT.
2. Hon'ble NGT in its Order dated 23/9/2025 stated that Respondent No.9-M/s.Hormuz Salt Works- Project Proponent

(PP) has cleared the C & D waste. As regards the mixed waste, it is found to be there at the site in question to the extent of 9852 MT consisting of C& D waste also, needs to be cleared and directed the MCGM(BMC), MPCB and Dy.Salt Commissioner to make it clear through the Additional Affidavit to make it clear through their respective additional affidavits as to which is the agency to clear the debris.

3. I say and submit that at present mixed waste of 9852 MT, which is inclusive of C&D waste lying in pit No. 8 to 9 (distance 0.9 km.), which is prior to C&D Waste Management Rules 2016.
4. I say and submit that from the Google images, it is observed that road / bund of 0.9 km. from entrance pit Nos.8 to 9 (distance 0.9 km.) was built before the C&D Waste Management Rules 2016.
5. I say and submit that pit Nos.8 to 9 falls under the CRZ Area. As per Para 3(vii) of the Coastal Regulation Zone Notification dated 06th January 2011 provides that “Prohibited activities within CRZ - dumping of city or town wastes including debris, industrial solid wastes, fly ash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, if any, shall be phased out within a period of one year from the date of commencement of this notification.”
6. I say and submit that since the Respondent No.9- M/s.Hormuz Salt Works-Project Proponent (PP) has cleared the C & D



waste from the site, as earlier the Respondent No.9-M/s.Hormuz Salt Works-Project Proponent (PP) has cleared the C & D waste, therefore, the PP has to lift the debris from the site of Pit Nos.8 & 9.

Solemnly affirmed on this ^{12th} day of December, 2025 at Mumbai.

For and on behalf of Maharashtra Pollution Control Board,

(Handwritten signature)

(Pratap Jagtap)

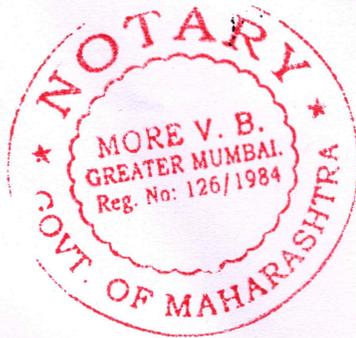
Sub-Regional Officer- Mumbai-I

BEFORE ME

(Handwritten signature)
12/12/2025

VASANT B. MORE

Notary Gr. Mumbai
7, Vijaya Sadan, Flat No. 304,
Above Axis Bank,
Sion West, Mumbai-400022



REGISTER Sr. No 959/2025

